

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No ... 143/2000

Ram Dayal Nagar Union of India and ors
Versus.....

Date of Order	Orders
5.9.2000	<p>Mr. P.N.Jati, counsel for the applicant None present for the respondents</p> <p>The learned counsel for the applicant stated that the Department has given a subsequent order dated 31.5.2000 by modifying the impugned order filed at Ann. Al against which a separate OA, No. 290/2000, has been filed. In these circumstances, this OA has become infructuous. Accordingly, he sought permission of this Tribunal to withdraw this OA. By recording his statement, the OA is dismissed as withdrawn. No costs.</p> <p style="text-align: center;">(N.P.NAWANI) Adm. Member</p> <p style="text-align: center;">(B.S.RAIKOTE) Vice Chairman</p> <p style="text-align: center;">D.9.2000</p> <p>Copy sent to R-2 u/sd 2020 Dated B.S. 2000</p>